

(b) the circumstances under which the case circular was cancelled under the Railway Board's circular No. E (SCT) 62/CM1s/8 dated the 3rd August, 1962 ?

THE MINISTER OF RAILWAY (DR. RAM SUBHAG SINGH) : (a) The Railway Board's letter No. E (SCT) 57 CM1/20 dated 18-3-1961 provided that the minimum period of experience prescribed from safety point of view for a post to be filled in by promotion should not be relaxed even in the case of Scheduled Castes and Scheduled Tribes.

(b) In terms of Railway Board's letter No. E (SCT) 62 CM 15/8 dated 3-8-1962 reservation quota is applicable only to such promotions from Class IV to Class III where there are selections *i.e.* only in the case of posts not in the normal avenue of promotion.

The instructions issued in Board's letter of 3-8-1962 are of a different nature and hence did not cancel the instructions issued in the circular referred to in part (a) above.

Reversion of Scheduled Caste and Scheduled Tribe Employees at Golden Rock Workshop, Trichy

5590. **SHRI MAYAVAN :** Will the Minister of RAILWAYS be pleased state :

(a) whether it is a fact that Scheduled Caste and Scheduled Tribe employees in Golden Rock Workshop, Trichy, have been reverted on the ground of unsuitability after their promotions ; and

(b) whether any training will be given to Scheduled Caste and Scheduled Tribe employees in this workshop after their promotions for making them suitable to the promoted posts ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes, only one Scheduled Caste employee has been reverted.

(b) Yes, where considered necessary.

Pay Scales of Teachers in Southern Railway Schools

5591. **SHRI MAYAVAN :** Will the

Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the pay scales of teachers as per schedule of the Second Central Pay Commission are not properly implemented in Southern Railway Schools ; and

(b) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No ; pay scales of Teachers have been fully implemented as per schedule.

(b) Does not arise.

Increase in Cement Prices

5592. **SHRI HARDAYAL DEVGUN :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the cement industry has been pressing for an increase in the price of cement ;

(b) whether the matter has been referred to Cost Accountants ;

(c) the recommendations of the cost accountants in this connection ; and

(d) whether any decision has been reached in the matter and if so, the nature of the decision ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). A statement will be laid on the Table of the House.

Train Examiners

5593. **SHRI S. M. BANERJEE :** Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that all the Train Examiners have not been allotted an entry grade of Rs. 205-280 but only a section of Train Examiners with five years apprenticeship has been given the said entry grade ; and

(b) if so, the reasons for such discri-

mination inspite of the fact that Train Examiners of grade of Rs. 180-240 and Rs. 205-280 perform the same duty in the same cyclic shift with equal responsibility at Delhi Main Station ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) The lowest grade for Train Examiners is Rs. 180-240; the next higher grade is Rs. 205-280. Hitherto, persons promoted from the ranks as also directly recruited Apprentices who were given 4 years training were absorbed in the scale of Rs. 180-240. Recently, the matter was reviewed and a large number of posts upgraded from Rs. 180-240 to Rs. 205-280. It has been further prescribed that all the posts in the scale Rs. 180-240 will hereafter be filled by promotion from lower grades; posts in the scale Rs. 205-280 will be filled up to 20% by promotees and 80% by direct recruitment of Apprentices who are to be given 5 years training. In accordance with the judgment of the Supreme Court in a Writ case arising out of this reorganisation, it has been further laid down that persons who were already in scale Rs. 180-240 on 31-3-66, irrespective of whether they are promotees or directly recruited Apprentices who have completed 4 years training should be promoted to the next higher grade on the basis of selection.

(b) The number of posts in the higher grade have been increased by upgrading 50% of the posts in the lower grade. Every effort is made to pin point the higher grade posts.

Licences to Flour Mills in Kerala

5594. **SHRI K. ANIRUDHAN ;**
SHRI E. K. NAYANAR ;
SHRI A. K. GOPALAN ;
SHRI P. GOPALAN ;

Will the Minister of **INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS** be pleased to state :

(a) whether it is a fact that Government have overlooked the Priority list drawn up by the Kerala Government for grant of Licences to flour mills;

(b) if so, the reason therefor;

(c) whether it is a fact that there is not

a single mill in the whole of Travancore area;

(d) if so, whether Government propose to consider to grant another licence to one of Kerala Government's nominees; and

(e) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Government of Kerala had recommended six applications in order of preference for setting up of Roller Flour mills in the State of Kerala in which M/s. Cochin Roller Flour Mills, Kalamasery (Ernakulam) occupied the second position. As this unit had already been established with indigenous plant and machinery and was ready for crushing wheat and as there was a specific request from the Government of Kerala for expeditious grant of a licence, this unit was regularised by the grant of a licence. Other applications were rejected after taking into consideration the recommendation of the Flour Milling Committee that the capacity of the roller flour milling industry in the country as a whole was sufficient.

(c) Though there is no roller flour mill in the Travancore area, there are four flour mills in the State of Kerala.

(d) and (e). There is sufficient flour milling capacity in the country as a whole and no further licensing for the creation of additional capacity is considered necessary for the present.

Assets of Tata, Birla And Mafatlal Groups

5595. **SHRI DEVEN SEN** : Will the Minister of **INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS** be pleased to state :

(a) the increase in the total assets of Tata, Birla and the Mafatlal Groups during the period 1963-64 and 1966-67;

(b) whether it is a fact that the major role in the expansion of the big business houses is played directly by the Finance provided by the financial institutions as is revealed in the recent study of the Department of the Company Affairs which surveyed the